CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

ORIGINAL APPLICATION NO.170/01370/2019

DATED THIS THE 09TH DAY OF APRIL, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

Azaruddin Abdulkarim Chopdar, S/o Late AKD Chopdar, Aged about 25 years, Occ: Student, # 2077, Tippu Sultan Nagar, Post-Peeranwadi, Belgaum 590 002

....Applicant

(By Advocate Ms. Archana Murthy P - through video conference)

Vs.

- 1. The Principal Chief Commissioner, Office of the Commissioner of Central Excise, Bengaluru Zone, Controlling Authority, C.R. Building, P.B. No. 5400, Queens Road, Bengaluru 560 001
- 2. The Chief Accounts Officer, Office of the Chief Commissioner, Central Excise, Bengaluru Zone, P.B. No. 5400, Central Revenue Building, Queens Road, Bengaluru 560 001
- 3. The Joint Commissioner, Ministry of Finance, Department of Revenue, Office of the Commissioner of Central Excise, # 71, Club Road, Belgaum, 59000

4. The Assistant Commissioner, Department of Central Excise, Belgaum Division, Belgaum 590 002

....Respondents

(By Shri M.V. Rao, Senior Panel Counsel - through video conference)

ORDER (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

After arguing the matter for some time, learned counsel for the applicant wishes to withdraw the present Original Application with liberty to file a fresh one with better particulars.

2. Accordingly, the OA is dismissed as withdrawn with liberty as aforesaid.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

/ksk/